HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE TWENTY SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 242 OF 2025

Writ Appeal un er clause 15 of the Letters Patent Preferred Against the Order dated. 02-02-2024, in WP.No.21138 of 2024. on the file of the High Court.

Between:

Dr. P.N.V.Bhargav, S/o.P.V.Subba Rao, aged 33 years, Librarian, Government Junior College, Kachiguda, Hyderabad now under transfer to Government Junior College, Balanagar, Mahabubnagar District.

...APPELLANT

AND

1. The State of Telangana, represented by its Special Chief Secretary, Finance (HRM.I) Department, Secretariat, Hyderabad.
2. The Principal Secretary to Government, State of Telangana, Higher Education (CE) Department, Secretariat, Hyderabad.
3. The Principal Secretary to Government, State of Telangana School Education (IE) Dept., Secretariat, Hyderabad.
4. The Commissioner of Intermediate Education, State of Telangana, Hyderabad.
5. The Commissioner, Department of Empowerment and Persons with Disabilities, State of Telangana, Nalgonda Cross Roads, Hyderabad.
6. The Regional Joint Director of Intermediate Education, State of Telangana, Hyderabad.
7. Mr.K.Suresh Kumar, Librarian, Government Junior College Kachiguda, Hyderabad.

...RESPONDENTS

Counsel for the Appellant: SRI K. RAMA SUBBA RAO

Counsel for the Respondents: SRI SANTHAPUR SATYANARAYANA RAO, GP FOR SERVICES I

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.242 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri K. Rama Subba Rao, learned counsel for the appellant and Sri Santhapur Satyanarayana Rao, learned Government Pleader for Services-I, for respondent Nos.1 to 6.

2. Learned counsel for the appellant seeks to withdraw the appeal with liberty to file review before the learned Single Judge against the impugned order.

3. Prayer allowed.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. It is made clear that this Court has not expressed any opinion on merits of the case and on tenability of review. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K. SHYLESHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri K. Rama Subba Rao, Advocate [OPUC]
2. Two CCs to GP for Services I, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

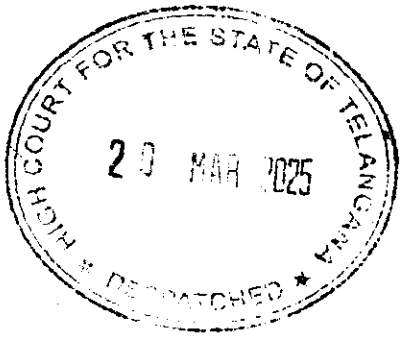
TJ
BS

HIGH COURT

DATED:27/02/2025

JUDGMENT

WA.No.242 of 2025



DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS

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